## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## **APPEAL NO. 173 OF 2015**

Dated: 16<sup>th</sup> November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:

Punjab State Power Corporation Ltd. ... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

## **ORDER**

The learned counsel appearing for the Appellant and learned counsel appearing for the Respondent Commission submitted that the instant case may kindly be listed for hearing on 18.12.2017 along with Appeal No. 264 of 2014 on the ground that the subject matter involved in the instant case is identical to the subject matter involved in Appeal No. 264 of 2014.

Further, they have submitted that they may be permitted to file written submissions/reply in the instant case on or before 15.12.2017 respectively.

Submissions made by the learned counsel for both the parties, at supra, place on record.

List this matter along with Appeal No. 264 of 2014 as submitted by the learned counsel appearing for both the parties after obtaining necessary order from the Hon'ble Chairperson.

The learned counsel appearing for the Appellant is permitted to file written submission on or before 07.12.2017 and learned counsel for the Respondent is permitted to file his reply/written submission on or before 15.12.2017 respectively, after serving copy to the learned counsel appearing for the opposite sides.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

ss/vt